

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:815
ANSWERED ON:25.11.2011
ADVANCE TAX FROM COMPANIES
Panda Shri Prabodh

Will the Minister of FINANCE be pleased to state:

- (a) whether various companies, both from public and private sectors fell short in depositing the advance tax with the Income Tax authority during the current July-September quarter;
- (b) if so, the details thereof along-with a list of such top 30 companies from public and private sectors, separately;
- (c) whether the Government had taken any measure to recover the pending taxes;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

- (a) Advance tax is normally paid voluntarily by the taxpayers (including Public and Private Sector Companies) and therefore, no target of payment of Advance Tax can be fixed. Accordingly, it cannot be said that there was shortfall in payment of advance tax by companies during the July-September quarter.
- (b) Does not arise in view of (a) above.
- (c)&(d) Yes Sir. Apart from the statutory measures taken for recovery of outstanding tax dues as prescribed under the Income Tax Act, 1961 (including attachment of bank account, attachment and sale of immovable property etc.), the following special measures are being taken to expedite recovery of pending tax dues:
 - (i) Recovery of arrears by identification of actionable cases and putting them for strict monitoring.
 - (ii) Identification of cases involving substantial amount pending before Commissioners (Appeal) and ITAT and requesting these authorities to dispose off such appeals early so that the amount can be collected expeditiously,
 - (iii) Publicity and awareness campaign regarding tax payer's education and to improve voluntary compliance.
- (e) Does not arise in view of reply (c) & (d) above.